

डा० न्यायमूर्ति बलबीर सिंह चौहान
पूर्व न्यायधीश सर्वोच्च न्यायालय
अध्यक्ष
भारत का विधि आयोग
भारत सरकार
हिन्दुस्तान टाइम्स हाउस
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APPEAL

The Department of Legal Affairs, Government of India, *vide* letter dated 2 March 2017, has requested the Law Commission of India to examine the existing laws and international trends relating to housekeeping and transport of poultry birds and submit a report. The reference received by the Commission, which is based on a request from the Hon'ble Minister for Women and Child Development, *inter alia*, points out to the unhygienic conditions in which livestock is maintained, though various statutes like the Prevention of Cruelty to Animals Act, 1960, Food Safety and Standards Act, 2006, Environment (Protection) Act, 1986 and Drugs and Cosmetics Act, 1940, are in force.

Article 51A (g) enjoins every Indian citizen "to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures". This has been reiterated by the Supreme Court in various judicial pronouncements. In this background, the Commission would like to know the constraints faced by the various stakeholders, viz., poultry farm operators, transporters, hoteliers, non-government organizations, government departments, et al with regard to rearing, maintenance, sale or any other issue relating to poultry birds. The Commission would also like to invite suggestions in this regard from the stakeholders including the general public. Your suggestions may reach the Commission either by post at Law Commission of India, 14th Floor, Hindustan Times House, Kasturba Gandhi Marg, New Delhi - 110 001 or by email at lci-dla@nic.in or by fax at +91 11 23355741, within a period of 30 days.

Bs Chauhan

[Dr. Justice B S Chauhan]